

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 738 of 2024

In the matter of:

Nehru Place Hotels Private Limited

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

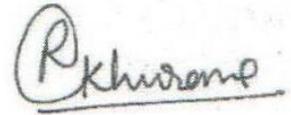
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Date: 26.02.2026

Filed Through:



Rahul Khurana, Advocate
Counsel for Respondent No. 2 and 5
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BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA No. 738 of 2024****In the matter of:****Nehru Place Hotels Private Limited****...Applicant****Versus****Union of India & Ors.****...Respondent(s)**

Reply on behalf of Respondent No. 2 (State of Haryana) and 5 (Divisional Commissioner, Gurugram)

Most Respectfully Showeth:

1. That the present Original Application has been filed alleging illegal and unlawful activities including felling of trees and construction etc., by the Respondent Nos. 6 and 7 on the portions of land measuring 2128 Kanal 6 Marla (266 acres approx.) situated at village Raisina, Sub Tehsil Sohna, Dist. Gurgaon, Haryana.
2. The present reply is being filed by Sidharth Bhargava, HSPCB, Regional Officer, Gurugram (South) who is competent and authorized to file this reply on behalf of answering Respondents.
3. That the Subject land has been categorized as "Gair Mumkin Pahar" in the revenue records and is covered by the Notification dated 07.05.1992 issued by MoEF&CC, Government of India.

4. That multiple actions have been taken in the past to discourage illegal construction in Raisina Village.
5. That on 22.08.1989 a public notice was issued by the Divisional Forest Officer, Gurugram to the buyers of farm houses in the Aravali hills of Raisina Village that the said land is a revenue estate, notified under the Punjab Land Preservation Act, 1900, and anyone found violating the provisions of the Act shall be liable for prosecution. The said advertisement expressed that anyone who is buying properties from any developer in that area is buying the said land at his/her own risk.
6. That the Ministry of Environment and Forest Government of India, New Delhi issued Notification dated 07.05.1992 (herein after referred to as "Aravali Notification dated 07.05.1992) whereby in exercise of powers conferred under Section 3 (1) and 3 (2) (v) of the E.P. Act, 1986 read with Rule 5 (3) (d) of The Environment Protection Rules 1986, the central Government imposed certain bans and restrictions in the specified area of Aravali range. The prohibitions/ bans imposed under the said notification qua the following activities/ operations/ processes are:
 - i. Location of any new industry including expansion/ modernization.
 - ii. a). All new mining operations including renewals of mining leases.
 - b). Existing mining lease in sanctuaries/ National Park and areas covered under project tiger and/ or;
 - c) Mining is being done without permission of the competent authority.
 - iii. Cutting of Trees.
 - iv. Construction of any clusters of dwelling units. Farm Houses, sheds, Community Centre, information Centres and any other activity

connected with such construction (including roads of part of any infrastructure relating thereto.)

v. Electrification (laying of new transmission lines).

A copy of the notifications dated 07.05.1992 and the amended notification dated 29.11.1999 are marked herein and annexed as **Annexure R/1 & Annexure R/2.**

7. That on 06.02.2006, a public notice was issued by the Director of the Environment Department, State of Haryana wherein it was put to notice that the parties may come before the Regional Officer, Haryana Pollution Control Board situated at Gurugram and may address the issue of violation by them as a last chance within a period of 15 days of the publication. A copy of the public notice dated 06.02.2006 issued by the Director of the Environment Department is annexed as **Annexure R-3.**
8. That in compliance with the directions issued by the Hon'ble Tribunal in Original Application No. 04 of 2013 (Sonya Ghosh Versus State of Haryana & Ors), the Environment Department and the Haryana State Pollution Control Board have displayed three hoardings in the Aravali areas of Gurugram as a public notice, disallowing any type of construction in the specified areas without obtaining Clearance from the competent authority.
9. That a meeting was held under the chairmanship of the Additional Chief Secretary to the Govt of Haryana, Forest Department wherein it was decided that in the present matter, the HSPCB will collect information from all respondent departments and file reply before this Hon'ble Tribunal. A copy of the minutes of the meeting dated 05.08.2025 is annexed herewith as **Annexure-R/4.**

10. That the Regional Officer, HSPCB, Gurugram vide letter dated 05.08.2025 requested the Divisional Forest Officer, Gurugram and the Executive Officer, MC, Sohna to submit the Action Taken Report. A copy of the letter dated 05.08.2025 is annexed herewith as **Annexure-R/5**.
11. That the Dy. Conservator of Forests, Gurugram vide letter dated 14.08.2025 submitted his Action Taken Report. Copy of letter dated 14.08.2025 is annexed herewith as **Annexure-R/6**. The Dy. Conservator of Forests has submitted his separate reply before this Hon'ble Tribunal.
12. That the Regional Officer, HSPCB, Gurugram vide letter dated 14.01.2026 requested the Deputy Commissioner, Gurugram that a joint committee comprising of Forest department, MC Sohna and HSPCB may be formed so that actual status of the illegal felling of trees and illegal construction in the gair mumkin pahar may be ascertained. Copy of letter dated 14.01.2026 is enclosed herewith as **Annexure-R/7**. Thereafter, Deputy Commissioner Gurugram constituted a committee under the chairmanship of SDM, Sohna with terms of reference mentioned in order dated 28.01.2026. Copy of order dated 28.01.2026 of the Deputy Commissioner, Gurugram is annexed herewith as **Annexure-R/8**.
13. That vide letter dated 29.01.2026 of SDM (Civil), Sohna, notice was issued to DCF-Gurugram, RO-HSPCB and the EO-MC-Sohna for meeting to be held on 02.02.2026 on the issues in question. Copy of letter dated 29.01.2026 issued by the SDM (Civil), Sohna is annexed herewith as **Annexure-R/9**.

14. That MC, Sohna has submitted its report dated 24.02.2026 to SDM (Civil), Sohna and report dated 26.02.2026 to the Regional Officer, HSPCB, Gurugram about action taken and yet to be taken. Copy of report dated 24.02.2026 of MC, Sohna sent to the SDM (Civil), Sohna is annexed herewith as **Annexure-R/10**. Copy of report dated 26.02.2026 of MC, Sohna sent to the Regional Officer, HSPCB, Gurugram is annexed herewith as **Annexure-R/11**.

In view of the submissions made herein above, it is most respectfully prayed that the present reply may kindly be taken on record. It is undertaken to place on record additional reply/report as per further reports received from the Municipal Council, Sohna.

Place: Gurugram
Date: 26.02.2026



**Regional Officer, HSPCB
Gurugram Region (South)**

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 738 of 2024

In the matter of:

Nehru Place Hotels Private Limited

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

AFFIDAVIT

I, Sidharth Bhargava, Regional Officer, Haryana Pollution Control Board, Gurugram (South), aged about 39 years do hereby solemnly affirm and state as under:

1. That I, the deponent is the authorized representative of Respondent No. 2 and 5. Therefore, I am conversant with the facts and circumstances of the present case and is competent to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions on the basis of the official record,

Deponent

VERIFICATION

Verified at Gurugram on 26th day of February, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

Deponent

ATTESTED
Sidharth

SIDHESHWAR DALAL, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA



This documents has been Registered
at Sr. No. 245...Book No. 0 M
Page No. 137...On Dated 26/2/2026

MINISTRY OF ENVIRONMENT & FORESTS**NOTIFICATION**

New Delhi, the 7th May 1992

(Under Section 3(1) and 3(2) (v) of the Environment Protection) Act, 1986 and rule 5 (3) (d) of the Environment (Protection) Rules, 1986 restricting certain activities in specified area of Aravalli Range, which are causing Environmental Degradation in the Region.

S.O. 319 (E) - Whereas a Notification under section 3 (1) and section 3 (2) (v) of the Environment (Protection) Act, 1986 (29 of 1986) inviting objections against restricting certain activities in specified area of Aravalli Range which are causing Environmental Degradation in the Region was published in the Gazette of India, Part II-Section 3 Sub-section (ii) vide S. O. 25 (E) dated 9th January, 1992;

And whereas all objections received have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2), of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby prohibits the carrying on of the following process and operations, except with its prior permission, in the areas specified in the Table appended to this Notification:

- (i) Location of any new industry including expansion modernisation;
- (ii)
 - (a) All new mining operations including renewals of mining leases.
 - (b) Existing mining leases in sanctuaries/national Park and areas covered under Project Tiger and/or
 - (c) Mining is being done without permission of the competent authority.
- (iii) Cutting of trees;
- (iv) Construction of any clusters of dwelling units, farms houses, sheds, community centres, information centres and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);
- (v) Electrification (laying of new transmission lines).

2. Any person who desires to undertake any of the above mentioned processes or operations in the said areas, shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi, in the attached application form (Annexure) specifying, inter alia, details of the area and the proposed process or operation. He shall also furnish an Environment Impact Statement and an Environmental Management Plan along with the application and such other information as may be required by the Central Government for considering the application.
3. The Central Government in the Ministry of Environment and Forests shall, having regard to the guidelines issued by it from time to time for giving effect to the provisions of the said Act, grant permission within a period of three months from the date of receipt of the application or where further information has been asked for from the applicant, within a period of three months from the date of the receipt of such information, or refuse permission within the said time on the basis of the impact of the proposed process or operation on the environment in the said area.
4. For seeking permission under this Notification, an application in the prescribed form (see Annexure), duly filled in, may be submitted to the Secretary, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi.

[No. 17/1/91-PL/IA]
R. RAJAMANI, Secy.

TABLE

Areas where carrying on of processes and operations without permission is prohibited

- (i) all reserved forests, protected forests or any other area shown as "forest in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon District of the State of Haryana and the Alwar District of the State of Rajasthan.
- (ii) All areas shown as: -
 - (a) Gair Mumkin Pahar, or
 - (b) Gair Mumkin Rada, or
 - (c) Gair Mumkin Behed, or
 - (d) Banjad Beed, or
 - (e) Rundh.

in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon district of the State of Haryana and the Alwar district of the State of Rajasthan.

- (iii) all areas covered by notifications issued under section 4 and 5 of the Punjab Land Preservation Act, 1900, as applicable to the State of Haryana in the district of Gurgaon up to the date of this Notification.
- (iv) all areas of Sariska National Park and Sariska Sanctuary notified under the Wildlife (Protection) Act, 1972 (53 of 1972).

ANNEXURE

APPLICATION FORM

1. (a) Name & address of the project proposed:
- (b) Location of the project:
Name of the Place:
District, Tehsil:
Location Map:
- (c) Alternate sites examined and the reasons for the site proposed:
2. Objectives of the project:
3. (a) Land Requirement:
Agriculture land:
Other (specify):
- (b) (i) Topography of the area indicating gradient, aspect & altitude.
(ii) Erodability classification of the proposed land.
- (c) Pollution sources existing within 10 km. Radius.
- (d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
- (e) Rehabilitation plan for Quarries/borrow areas :
- (f) Green belt plan.
- (g) Compensatory afforestation plan.
4. Climate & Air Quality*:
- (a) Wind rose at site:
- (b) Max. /Min./Mean annual temperature.

- (c) Ambient air quality data:
 - (d) Nature & concentration of emission of SPM, Gases (CO, CO₂, SO₂, NO_x etc.) from the project:
5. ** (a) Water balance at site surface and ground water availability and demand:
(b) Lean season water availability:
(c) Water source to be tapped with details of competing users (Rivers, lake, Ground, Public supply):
(d) Water Quality:
(e) Changes observed in quantity and quality of water in the last 15 years and present charging and extraction details:
(f) (i) Quantum of waste water to be released with treatment details:
(ii) Quantum & Quality of water in the receiving water body:
(iii) Quantum of waste water to be released on land and the type of land:
6. Solid Wastes:
(a). Nature & quantity of solid wastes generated:
(b). Solid waste disposal method:
7. Noise & vibrations:
(a) Sources of noise & vibrations:
(b) Ambient noise level:
(c) Noise & vibration control measures proposed:
(d) Subsidence problem, if any, with control measures:
8. Power requirement indicating source of supply; complete environmental details to be furnished separately, if captive power unit proposed:
9. Total labour force to be deployed with details of:
 - Endemic health problems in the area.
 - Health care system proposed:
10. (a) Number of families and population to be displaced :
(b) Rehabilitation Master Plan:
11. Risk assessment report:
12. (a) Environmental Impact Assessment Report :
(b) Environmental Management Plan: Prepared as per Guidelines of MEF issued from time to time.
(c) Detailed Feasibility Report:
(d) Proposal for diversion of Forestland under Forest (Conservation) Act, 1980 including Benefit Cost analysis.

13. Recommendations of the State Pollution Control Board and/or the State Department of Environment & Forests.

Signature of the Applicant
Along with name, date and
full Postal address.

*Data may be obtained from India Meteorological Department and State Pollution Control Board.

**Ground water Board and the Irrigation Deptt. May be contacted for data.

N.B.

- A. Item Nos. 3(c), 4, 5, 6, 7, 8, 9, 10, 12 (b) and 12 (c) are not applicable to cutting of trees.
- B. Item Nos. 3(c), 4, 7, 11 are not applicable to construction of cluster of dwelling units, farm sheds, community centre and any other activity connected with such construction including roads.
- C. Item Nos. 3(b), 3(c) (3e), 3(f), 4, 5, 6, 7, 9, 12(a) & 12(b) are not applicable to electrification.
- D. All items to be furnished in case of mining, industry, thermal power, transport projects.
- E. Notwithstanding the above, any item(s) considered not applicable may be so indicated along with reasons.

Ministry of Environment and Forests**Notification****New Delhi, the 29th November 1999**

S.O. 1189 (E):-In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), (hereinafter referred to as the said Act), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby delegates the powers conferred on it to take measures for protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution, to be exercised also by the State Governments as notified in the Notification of the Government of India in the Ministry of Environment and Forests S.O. NO. 319 (E) dated 7th May 1992 subject to certain conditions which are as follows:-

- (i) the State Governments concerned, namely, Haryana and Rajasthan shall constitute an Expert Committee for each state as per the composition given in the Schedule-I annexed to this Notification;
 - (ii) each State Government shall also constitute a Monitoring Committee, under the chairmanship of the District Collector concerned (Gurgaon in Haryana and Alwar in Rajasthan) as given in the Schedule-II annexed to this Notification which shall inter alia monitor the compliance of the conditions stipulated while according environmental clearance by such State Governments and report to such State Government about the violations, if any, and the action taken thereon;
 - (iii) the District Collectors of Gurgaon in Haryana and Alwar in Rajasthan shall be authorised by the respective State Governments to take necessary action under section 5 of the said Act in respect of cases where the project proponents fail to implement the conditions.
2. the State Government concerned shall initiate steps to prepare a Master Plan for the development of the area covered by the Notification S.O. 319 (E) dated 7th May, 1992 integrating environmental concerns and keeping in view the future land use of the area. This Master Plan shall be prepared by the concerned state agency, approved by the competent authority and finally published,

within two years from the date of issue of this Notification, in accordance with the procedure laid down in the Town and Country Planning Act or any other similar Act of the respective State Government. The State Government concerned shall implement the Master Plan forthwith after its final publication.

3. Any person desirous of undertaking any of the activities mentioned in the Notification No. 319 (E) dated 7th May 1992 shall submit an application to the Secretary, Department of Environment of the Government of Haryana/Rajasthan, as the case may be. The applicant shall also furnish environment impact statement and an environment management plan and such other information as may be prescribed by such State Governments. The application after due scrutiny shall be placed before the Expert Committee for its recommendations. Based on the recommendations of the Expert Committee, the Department of Environment in the State Government concerned shall take a final decision and convey the same to the applicant within three months from the date of receipt of application or when further information has been asked for from the applicant within three months from the date of receipt of such information.
4. The Ministry of Environment and Forests retains appellate power against rejection of any proposal and the National Environmental Appellate Authority constituted under the National Environment Appellate Authority Act, 1997 (22 of 1997) shall continue as an Appellate Authority against approval.

17/1/91-PL/IA

V. RAJAGOPALAN

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE-I**COMPOSITION OF THE EXPERT COMMITTEE**

- | | | |
|----|---|------------------|
| 1. | Secretary, Department of Environment of the concerned State Government | Chairman |
| 2. | Head of the Regional Office, Indian Bureau of Mines | Member |
| 3. | Representative of Town and Country Planning Department of the concerned State Government | Member |
| 4. | Representative of Sariska Tiger Reserve (for Rajasthan)/District Forest Officer concerned (for Haryana) | Member |
| 5. | One expert on mining who is a qualified Mining Engineer | Member |
| 6. | One expert on industry | Member |
| 7. | One Representative each from two non-governmental organisations nominated by the Ministry of Environment and Forests, Government of India | Members |
| 8. | Member Secretary of the State Pollution Control Board of the State | Member |
| 9. | Representative of the Department of Environment of the concerned State Government | Member Secretary |

SCHEDULE-II**COMPOSITION OF THE MONITORING COMMITTEE**

- | | | |
|----|--|----------|
| 1. | District Collector of Gurgaon/Alwar | Chairman |
| 2. | Representative of the Pollution Control Board of the concerned State | Member |
| 3. | Representative of the Sariska Tiger Reserve (for Rajasthan) /District Forest Officer (for Haryana) | Member |
| 4. | Representative of the Regional Office of Indian Bureau of Mines | Member |
| 5. | Representative of a non-governmental organisation to be nominated by the respective State Governments. | Member |
| 6. | Representative of Town and Country Planning Department of the concerned State Government | Member |

दैनिक जागरण

6 फरवरी 2006

sb
11/11/05

सावजनिक नोटिस
(असहकारी अधिसूचना के उत्सर्जनकर्ताओं को)
 भारत सरकार के दिनांक 7.05.1987 को जारी हुए अरावली
 में उत्सर्जन करने वाले लोगों को इस विभाग द्वारा
 पर्यावरण अधिनियम 1986 के अंतर्गत कार्यवाही करने से
 पूर्व बरतण बनाओ आदिन जारी किए जाने से निवृत्त होने से
 उत्सर्जनकर्ताओं को अंतर्गत आने वाले दिनांक 11/11/05 तक
 आसूचना प्राप्त हो गई है। आसूचना प्राप्त होने के बाद
 उत्सर्जन करने वाले लोगों को उत्सर्जन करने से पूर्व
 अधिकारी, क्षेत्रीय कार्यालय हरियाणा, प्रदूषण नियंत्रण बोर्ड,
 विंग 1, सदन, गुडनॉव को जवाब दिया जाये। अतः यह समझना
 आवश्यक है कि उत्सर्जनकर्ता इस विषय में बाह्य सहायता मांगना
 और उनके खिलाफ एक न्यायाचारवाही के लिए आगे बढ़ना।

निदेशक

Minutes of the Meeting held on 05.08.2025 at 4.15 pm under the Chairmanship of Sh. Anand Mohan Sharan, IAS, Additional Chief Secretary to the Government, Environment, Forest & Wildlife, Haryana in the matter of OA No. 1091/2024; Execution Application No. 15/2025 in OA No. 4/2013 & OA No. 738 of 2024 titled Nehru Place Hotels Pvt. Ltd. Vs. Union of India & Ors. pending before Hon'ble National Green Tribunal, New Delhi

A meeting was held on 05.08.2025 at 4.15 pm under the Chairmanship of Sh. Anand Mohan Sharan, IAS, Additional Chief Secretary to the Government, Environment, Forest & Wildlife, Haryana in the matter of OA No. 1091/2024; Execution Application No. 15/2025 in OA No. 4/2013 & OA No. 738 of 2024 titled Nehru Place Hotels Pvt. Ltd. Vs. Union of India & Ors. pending before Hon'ble National Green Tribunal, New Delhi.

Following participated in the meeting:

1. Sh. Vineet Kumar Garg, IFS, PCCF (HoFF), Haryana, Panchkula
2. Sh. Pradeep Kumar, IAS, Member Secretary, HSPCB
3. Sh. Subhash Yadav, IFS, Conservator of Forests, South Circle, Gurugram
4. Sh. Raj Kumar, IFS, DCF, Gurugram
5. Sh. Jitender Pal Singh, SEE, HSPCB, Panchkula
6. Sh. Krishan Kumar, R.O. (South), HSPCB, Manesar, Gurugram
7. Executive Officer, MC, Sohna

It was brought to notice of all the participants that following OAs/EAs are pending before Hon'ble NGT in which various departments are respondents including the Chief Secretary, Government of Haryana:

- 1. OA NO.1091/2024 : News Item Titled & Quote Gurgaon Farmhouses Back Raze & Rebuild Cycle Ensures Raisina Never Heals" Appearing in The Times Of India Dated 28.07.2024**

Respondents:

- a. MoEF & CC, GoI (R-1)
- b. Chief Secretary, Haryana, R-2
- c. PCCF Haryana, R-3
- d. Haryana Space Application Centre R-4
- e. District Magistrate Gurugram, R-5

2. Execution Application No. 15/2025 in OA No. 04/2013 titled M/s. Sonya Ghosh Vs. State of Haryana & Ors.

Respondents:

- a. MoEF & CC, GoI (R-1)
- b. Government of Haryana

3. OA No. 738 of 2024 titled Nehru Place Hotels Pvt. Ltd. Vs. Union of India & Ors

Respondents:

- a. Union of India (R-1)
- b. State of Haryana (R-2)
- c. Department of Forest (R-3)
- d. DFO, Gurugram (R-4)
- e. Divisional Commissioner, gurugram (R-5)
- f. Babe Ki Hospital and Education Charitable Trust (R-6)
- g. Heera Lal (R-7)

These OAs/EAs are mostly related to illegal farm houses in Ansal Aravalli Retreat in Raiseena Village, District Gurugram constructed in *Gair Mumkin Pahar* area covered under Aravalli Notification of 07.05.1992 or the land notified under specific Section 4&5 of PLPA. It has been brought to the notice that different departments are filing replies individually and some time no body is filing reply on behalf of State of Haryana and Chief Secretary, government of Haryana. The Government Counsel has to face difficulty while discussing the matter before the Hon'ble Tribunal as replies are not submitted by departments timely. In first two cases, the date of hearing was 25.07.2025 and request was submitted for grant of three weeks time before the Hon'ble Tribunal and the next date of hearing is on 19.08.2025. The third case is listed in September, 2025.

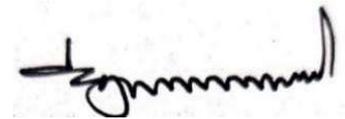
After detailed deliberations, following decisions were taken:

1. It is duty of all the concerned departments to check illegal constructions activities or non-forestry activities in Aravalli Hills whether notified under Aravalli Notification or PLPA Section 4 & 5 or the Aravalli Plantation area.

2. In the matter of *Gair Mumkin Pahar* i.e. Aravalli Notification dated 07.05.1992, the authority under Environment Protect Act is with Haryana State Pollution Control Board. Therefore, it is henceforth decided that in the matters of illegal construction activities in “*Gair Mumkin Pahar*” area (if not included in PLPA Specific Section 4&5 and Aravalli Plantation), HSPCB (concerned Regional Officer) will collect information from all respondent departments and file reply before the Hon’ble Courts on behalf of State of Haryana including the Chief Secretary, Government of Haryana.
3. In the matters of areas notified under specific Section 4 & 5 of PLPA 1900 and covered under Aravalli Plantation, the Forest Department (concerned DFO) will collect information from all respondent departments and file reply before the Hon’ble Courts on behalf of State of Haryana including the Chief Secretary, Government of Haryana.

The decisions taken be implemented immediately and it is ensured that timely replies are submitted before the Courts in all the above mentioned cases and future cases of similar if filed in future.

The meeting ended with thanks to the Chair and all the participants.



Conservator of Forest
South Circle, Gurugram



Regional Office, Gurugram (S)
Haryana State Pollution Control Board
 3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
 Website - www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com
 Tele No. 0124-2290207, 0124-2290208

No. HSPCB/GRS/2025/1449

Dated: 05-08-2025

To

1. Divisional Forest Officer, Sohna Road, Gurugram.
2. The Executive Officer Municipal Corporation Sohna, Gurugram

Sub: Original Application No. 738/2025 tilted as Nehru Place Hotels Private Limited V/s Union of India & Ors.

Kindly refer to the subject noted above, please find enclosed herewith the copy of order dated 06-05-2025 passed by the Hon'ble Tribunal in O.A No. 738/2024 tilted as Nehru Place Hotels Private Limited Versus Union of India & Ors for your information and it has been ordered that "Chief Secretary, State of Haryana to ensure that no illegal construction activity and no illegal felling of trees in the area concerned takes place in violation of environmental norms till the next date of hearing and the Chief Secretary, State of Haryana will file the affidavit within four weeks disclosing the action taken by him to prevent such an activity in that area".

In view of the above, a meeting is scheduled on 05.08.2025 under the Chairmanship of Additional Chief Secretary and in the meeting it is decided that Haryana State Pollution Control Board is nodal agency to prepare draft reply on behalf of Chief Secretary, Govt. of Haryana. Therefor it is requested that submit action taken report on illegal tree felling in the gair mumkin pahar at village raiseena, Sohna, Gurugram & Executive Officer Municipal Corporation Sohna to submit updated action taken report as on date in compliance of the direction of Hon'ble National Green Tribunal so that a compile draft affidavit will prepare and submit to Chief Secretary, Haryana for approval and submission to Hon'ble National Green Tribunal before the next date of hearing i.e. 1/ -09-2025.

DA/As above


Regional Office
Gurugram Region (S)

A copy of above is forwarded to the followings for kind information and further necessary action please :-

1. The Member Secretary, HSPCB, Panchkula
2. The Deputy Commissioner, Gurugram


Regional Office
Gurugram Region (S)

FOREST DEPARTMENT, GOVT. OF HARYANA

Office of Deputy Conservator of Forests, Gurugram
Forest Complex, Sohna Road, Near Distt. Court, Gurugram
Ph. No, 0124-2322057, Email id- dfogurgaon1@gmail.com

No.: 688-9

Date: 14/8/25

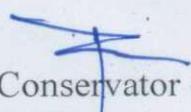
To,

Regional Office,
Haryana State Pollution Control Board,
Gurugram (S)

**Sub.-: Original Application No. 738/2025 titled as Nehru Place Hotels
Pvt. Ltd. Vs Union of India & Others.**

In the subject cited above, your office letter no. HSPCB/GRS/2025/1335 dated 01.08.2025 and HSPCB/GRS/2025/1449 dated 05.08.2025 in view of above Hon'ble Green Tribunal Delhi in OA No. 738/2025 order dated 06.05.2025 passed by the Tribunal.

The land in question is closed under General Section 4 of PLPA 1900 wherein tree felling without permission from competent authority is mandatory. Unauthorized tree felling had been done in land for which Forest Offence Report 067/0503 dated 16.02.2024 had been issued (copy attached). It is further submitted, that land is covered under Aravalli Notification dated 07.05.1992 under which competent authority for environment act to take action. This is for information and necessary action please.


Dy. Conservator of Forests,
Gurugram

FOR Book No. **0503**

FOR No 205-S. 2023/24

PC No = 76-S-2023/24

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

067

FOR No.

वन मण्डल					
रेंज/ब्लॉक/बीट	गुप्तगुप्त				
रीच/जगह का नाम	खोहना रामसीना रामसीना				
FOR No. (Date, Day & Time)	रामसीना जगह खोहना - 4 वीं मुम्बई पहाड़				
रिपोर्ट जारी करने वाले का नाम	067/0503/1602/2024 दिन				
अपराध की जानकारी का स्रोत	श्री सुरेश सिंह वरुण				
अपराध होने के तारीख/दिन/समय	✓ स्वयं द्वारा गस्त/ मुखबीर द्वारा/शिकायत				
जांच अधिकारी का नाम व पद	16.02.2024 दिन				
अपराध/घटना का विवरण संलग्न	श्री रसीद अरुण वर्मा				
उल्लंघन किया गया अधिनियम	नहीं/यदि हां तो पृष्ठ संख्या				
भारतीय वन अधिनियम 1927	DLPA 1900 Section-4				
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	सिता का नाम	उम्र	जाति	पता
	आजाद सिंह	सतबीर	गुजर	उडलाल	रामसीना
अपराधी का विवरण	आरिफ	राज मोहन	मैत	आरिफ	शिवपुर-सीहना गुप्तगुप्त
	जन्म किये गये सामान का विवरण				
जन्म वन उपज का विवरण	विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य
	विषय	शेड खेरी अरुण	शेड	58	
			II	07	
			III	511	
जन्म वृक्ष का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो					
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी का हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

व० रा० अ०

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HSPCB

**Regional Office, Gurugram (S)
Haryana State Pollution Control Board**

3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
Website - www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com
Tele No. 0124-2290208

No. HSPCB/GRS/2025/3474

Dated: 14-01-2026

To

The Deputy Commissioner,
Gurugram.
Email:-dcgrg@hry.nic.in

**Sub: Original Application No. 738/2025 tilted as Nehru Place Hotels Private Limited
V/s Union of India & Ors.**

Kindly refer to the subject noted above, it is submitted that above mentioned OA is pending before the National Green Tribunal Principal Bench New Delhi and next date of hearing is 27.02.2026.

In this present application Applicant has alleged illegal felling of trees and illegal construction in the gair mumkin pahar at village Raisena, sub-Tehsil Sona, District Gurgaon, Haryana. The activities of felling of trees and construction in gair mumkin pahar is not permissible. He has pointed out that a large patch of the area has been cleared of the trees and the construction of the road is in progress.

In such circumstance, Hon'ble National Green Tribunal direct the Respondent No. 2, Chief Secretary, State of Haryana to ensure that no illegal construction activity and no illegal felling trees in the area concerned takes place in violation of environmental norms till the next date of hearing and the Chief Secretary, State of Haryana will file the affidavit within four weeks disclosing the action taken by him to prevent such as activity in that area.

In view of above it is requested that a joint committee comprising of Forest department, MC Sohna and Haryana State Pollution Control Board may be formed so that the actual status of the illegal felling of trees and illegal construction in the gair mumkin pahar may be ascertained. It is also requested that directions may be issued to MC Sohna to restore the land /site in question of the said violations by way of demolition or any other procedure as prayed by the petitioner. Further, an affidavit from worthy Chief Secretary, State of Haryana has to be filed in above said matter well in time before the next date of hearing i.e. 27.02.2026 so urgent action in this regard is required to be done at the earliest please.


**Regional Office
Gurugram Region (S)**



उपायुक्त कार्यालय, गुरुग्राम

Office of DEPUTY COMMISSIONER, GURUGRAM

Office : Mini Secretariat, Gurugram- Phone - 0124-2321144 Fax No. 0124-2325500

E-mail dcgrg@hry.nic.in

Order:-

Whereas, an application has been filed before the Hon'ble National Green Tribunal alleging illegal felling of trees and illegal construction activities in the Gair Mumkin Pahar area of Village Raisena, Sub-Tehsil Sohna, District Gurugram, Haryana, which is not permissible under the prevailing environmental laws and norms;

And whereas, the Hon'ble National Green Tribunal has directed the Chief Secretary, State of Haryana to ensure that no illegal construction activity and no illegal felling of trees takes place in the area concerned till the next date of hearing and further directed that an affidavit be filed within four weeks disclosing the action taken to prevent such activities;

And whereas, it is necessary to ascertain the factual position on ground and to take appropriate action in compliance of the directions of the Hon'ble National Green Tribunal;

Now, therefore, in compliance of the aforesaid directions, a Joint Committee is hereby constituted with the following composition:

- | | | |
|--|---|--------------|
| 1. Sub-Divisional Magistrate, Sohna | - | Chairman |
| 2. District Forest Officer / Representative of Forest Department | - | Member |
| 3. Executive Officer, Municipal Council, Sohna | - | Member |
| 4. Regional Officer, Haryana State Pollution Control Board (S) | - | Member Secy. |

Terms of Reference of the Committee:

- To conduct a joint site inspection of the area in question i.e. Gair Mumkin Pahar, Village Raisena, Sub-Tehsil Sohna, District Gurugram.
- To ascertain the actual status of illegal felling of trees, if any, and unauthorised construction activities, including construction of roads or any other structures.
- To identify the violations of environmental laws, forest laws, and other applicable statutes, if any.
- To recommend immediate preventive and remedial measures, including restoration of the land/site, demolition of unauthorised constructions, and environmental compensation, wherever applicable.
- To issue necessary directions to Municipal Council Sohna and other concerned agencies for restoration of the site as per law.
- To submit a detailed factual and action-taken report to the competent authority well in time to enable filing of the affidavit before the Hon'ble National Green Tribunal prior to the next date of hearing i.e. 27.02.2026.

The Committee shall ensure that no illegal construction activity or illegal felling of trees takes place in the area concerned during the pendency of the matter.

Sd/-
Deputy Commissioner,
Gurugram



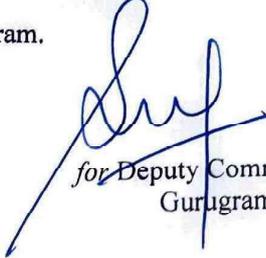
उपायुक्त कार्यालय, गुरुग्राम
Office of DEPUTY COMMISSIONER, GURUGRAM
Office : Mini Secretariat, Gurugram- Phone - 0124-2321144 Fax No. 0124-2325500
E-mail dcgrg@hry.nic.in

Endstt. No. 336 /M.B

Dated: 28/1/2026

A copy is forwarded to the followings for information and further necessary action:-

- 1- Sub Divisional Magistrate, Sohna.
- 2- Regional Officer, Haryana State Pollution Control Board, Gurugram (South).
- 3- District Forest Officer, Gurugram.
- 4- Executive Officer, Municipal Council, Sohna, Gurugram.
- 5- PA to Deputy Commissioner, Gurugram.


for Deputy Commissioner,
Gurugram



कार्यालय उप मण्डल अधिकारी (ना0), सोहना, गुरुग्राम।
ओल्ड जुडिशियल कॅम्पलैक्स, अनाज मण्डी, सोहना।
दूरभाष नं0 0124-2395042 ई-मेल: sdmsouthgurgaon@gmail.com



प्रेषित,

1. जिला वन अधिकारी गुरुग्राम/वन रजिक अधिकारी सोहना (सदस्य)।
2. क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड (सचिव सदस्य)।
3. कार्यकारी अधिकारी, नगर परिषद सोहना (सदस्य)।

क्रमांक 121-23 /एम0सी0

दिनांक 29/01/2026

विषय:- संयुक्त समिति की बैठक – गैर मुमकिन पहाड गांव रायसिना सोहना।

उपरोक्त विषय उपायुक्त महोदय गुरुग्राम के आदेश क्रमांक 336/एम0बी0 दिनांक 28.01.2026 के संदर्भ में।

विषयोक्त मामले में उपायुक्त महोदय गुरुग्राम ने उक्त आदेश द्वारा अधोहस्ताक्षरी की अध्यक्षता में एक कमेटी का गठन किया है। जिसमें आप सभी सदस्य व सचिव सदस्य हैं। गांव रायसीना तह0 सोहना में गैर मुमकिन पहाड में पेडो की अवैध कटाई और अवैध निर्माण गतिविधियों के मामले पर चर्चा करने के लिए अधोहस्ताक्षरी की अध्यक्षता में दिनांक 02.02.2026 को प्रात 12:30 बजे बैठक आयोजित की गई है। अतः आप सभी निर्धारित तिथि एवं समय पर बैठक में भाग लेना सुनिश्चित करें।

कृते:- उपमण्डल अधिकारी(ना0)
सोहना, गुरुग्राम।
29/01/26



कार्यालय नगर परिषद सोहना (गुरुग्राम)



Email Id:- mcsohna@gmail.com

Ph:- 0124-2973238

सेवा में,

उपमण्डल अधिकारी (ना0)

सोहना।

कर्मोंक **MCS/2026/1120**

दिनांक **24-02-2026**

विषय:-

दिनांक 02.02.2026 को श्री अखिलेश कुमार, (HCS) उपमण्डल अधिकारी (ना0) सोहना की अध्यक्षता में उपायुक्त महोदय के आदेश कर्मोंक 336/एम.बी. दिनांक 28.01.2026 द्वारा गठित कमेटी की गांव रायसीना तहसील सोहना में गैर मुमकीन पहाड में बने अवैध निर्माण की गतिविधियों के सम्बन्ध में हुई बैठक की कार्यवाही बारे। उपरोक्त विषय के संदर्भ में,

आप महोदय की सेवा में अनुरोधपूर्वक लिखा जाता है कि आपके पत्र कर्मोंक 336/एम.बी. दिनांक 28.01.2026 द्वारा रिपोर्ट मांगी गई थी जिसका जवाब नगर परिषद सोहना द्वारा पत्र कर्मोंक एम.सी.एस./2026/989 दिनांक 16.02.2026 द्वारा दे दिया गया है। इसके अतिरिक्त SDO (Pollution) द्वारा दूरभाष पर बताया गया कि वार्ड न0 1 के रायसीना में विशिष्ट एरिया मु0 न. 111 कीला न. 13, मु0 112 कीला न0 15, मु0 113 कीला न0 15, मु0 114 कीला न0 13, मु0 142 कीला न. 6, मु0 141 कीला 13, मु0 143 कीला न0 6, मु0 144 कीला न0 13, मु0 173 कीला न0 13, मु0 174 कीला न0 14, मु0 110 कीला न0 13, मु0 115 कीला न0 13, मु0 140 कीला न0 13, मु0 145 कीला न0 13, मु0 172 कीला न0 13, मु0 175 कीला न0 13, मु0 201 कीला न0 8, मु0 109 कीला न0 13, मु0 116 कीला न0 13, मु0 146 कीला न0 13, मु0 171 कीला न0 13, मु0 176 कीला न0 13, मु0 200 कीला न0 7, मु0 108 कीला न0 13, मु0 117 कीला न0 13, मु0 138 कीला न0 13, मु0 147 कीला न0 13, मु0 170 कीला न0 19, मु0 177 कीला न0 13, मु0 199 कीला न0 13, मु0 202 कीला न0 15, मु0 178 कीला न0 13, मु0 202 कीला न0 15 नम्बरान में अवैध फार्म हाउसों बारे रिपोर्ट मांगी गई जिस पर नगर परिषद द्वारा रिकार्ड का अवलोकन व मौका निरीक्षण उपरान्त दिनांक 06.02.2025 व 26.03.2025 को ड्यूटी मजिस्ट्रेट की मौजूदगी में बने हुये सभी अवैध फार्म हाउसों तोड़/गिरा दिया गया था। जिनकी फोटो साथ संलग्न है।

इसके अतिरिक्त आपको अवगत कराया जाता है कि नगर परिषद सोहना द्वारा समय-समय पर हो रहे नये अवैध निर्माणों का निरीक्षण किया जाता है। जिसके उपरान्त नियमानुसार निर्माणों को हटाने बारे कार्यवाही अमल में लाई जाती है। रिपोर्ट आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


कार्यकारी अधिकारी
नगर परिषद सोहना
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100Eakad (06.02.2025)

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**MUNICIPAL COUNCIL SOHNA**

Email Id:- mcsohna@gmail.com

Ph:- 0124-2973238

To,

The Regional Officer
Haryana State Pollution Control Board
Gurugram (South)

Memo no *MCS/2026/1169* dated *26-02-2026*

Sub: OA No. 738/2024 pending before Hon'ble NGT

In reference your office letter no. HSPCB/GRS/2025/4029 dated 17.02.2026 and in continuation of report dated 24.02.2026 submitted to the SDM (Civil), it is submitted that action already taken on Mustil and Kila Numbers mentioned in report dated 24.02.2026 and demolition drive was undertaken during February and March, 2025. Thereafter, no new construction has been noticed. However, some old existing structures are yet to be demolished with due procedure of law.

It is also submitted that regular vigil shall be kept on land in question to ensure that no further construction is carried out either by petitioner or private respondents.


EXECUTIVE OFFICER
MUNICIPAL COUNCIL
SOHNA

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